

**NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH**

**EP-14(ND) 2017 in  
C.P.No. 124(ND)/2016**

**PRESENT: SMT. INA MALHOTRA,  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27-09-2017**

**NAME OF THE COMPANY:** Sh. Chetlur Sreenivasa Charlu Vs. Unitech Ltd.

**SECTION OF THE COMPANIES ACT:** 424

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

Present: Mr. Manjit Singh Ahluwalia, Advocate  
Mr. Jitendra Kumar Singh, Advocat

**ORDER**

Ld. Counsel for the Decree Holder submits that proceeds under one FDR of the Decree Holder, Shri Chetlur Sreenivasa Charlu has not been received from the Bank on the grounds that though the total amount is available, but it is in three different accounts. Accordingly, it is prayed that the Decretal amount of Rs. 12,54,580/- may be attached as under from the JD's accounts:

<b>A/c No.</b>	<b>Amount (Rs.)</b>
00442320000529	136891.00
00442320000320	193689.00
00442560000181	924000.00
<b>Total:</b>	<b>12,54,580.00</b>

*HDFC Bank,*

Accordingly, the Bank Manager, Gurgaon Branch, is directed to prepare the DD for the decretal amount in the name of the Decree Holder from the different account numbers as per the details aforementioned.

Copy of the order be served Dasti on the Bank Manager for due compliance.

To come up on 5<sup>th</sup> October, 2017.

*— Sd —*  
**(Ina Malhotra)  
Member (J)**